

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 258/TT/2015

Subject : Determination of transmission tariff of determination of tariff from DOCO to 31.3.2019 for determination of tariff from DOCO to 31.3.2019 for **Asset I**: LILO-I of Siliguri - Purnea 400 kV D/C line at new pooling station Kishanganj and associated bays at Kishanganj;**Asset II**: LILO-II of Siliguri - Purnea 400 kV D/C line at new pooling station Kishanganj and associated bays at Kishanganj.;**Asset III**: LILO-I of Siliguri - Dalkhola 220 kV D/C line at new pooling station Kishanganj and associated bays at Kishanganj.;**Asset IV**: LILO-II of Siliguri - Dalkhola 220 kV D/C line at new pooling station Kishanganj and associated bays at Kishanganj ; Asset V: 500 MVA, 400/220/33 kV ICT II alongwith associated bays at Kisanganj Sub-station; **Asset VI**: 125 MVAR Bus reactor I at Kisanganj Sub-station; **Asset VII**: 500 MVA, 400/220/33 kV ICT I alongwith associated bays at Kisanganj Sub-station; **Asset VIII**: 125 MVAR Bus reactor II at Kisanganj Sub-station under Transmission System for "Transfer of Power from Generation Projects in Sikkim to NR/WR Part-A" in Eastern Regionfor 2014-19 tariff period.

Date of Hearing : 29.4.2016

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Bihar State Power (Holding) Company Ltd 12 others

Parties present: Shri S. S. Raju, PGCIL
Shri Pankaj Sharma, PGCIL
Shri M. M. Mondal, PGCIL
Shri Jatinder Singh, Lanco Teesta
Shri Amit Banerjee, Lanco Teesta

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of tariff of eight assets under Transmission System for "Transfer of Power from Generation Projects in Sikkim to NR/WR Part-A" in Eastern Region for 2014-19 tariff period.



b) The instant assets were scheduled to be commissioned on 25.1.2013. The actual COD of the Assets-I, II, III, IV, V and VI was 18.3.2016 and Assets-VII and VIII are anticipated to be commissioned on 20.5.2016.

2. The Commission considering the date of commercial operation of the instant assets directed the petitioner to club Assets-I to IV together, Assets-V and VI together and Assets-VII and VIII together for the purpose of tariff computation.

3. The Commission further directed the petitioner to submit the following information with an advance copy to the beneficiaries by 10.5.2016:-

- a. Auditor's Certificate and revised tariff forms.
- b. Submit the certificate issued by RLDC for all the Assets covered in the Petition;

4. The Commission further directed the petitioner to file the above information within the specified time, failing which the matter would be decided on the basis of the information already available on record.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/
V. Sreenivas
Dy. Chief (Law)

